

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition (Civil) No.98/2022

AADITYA SANTOSH SHRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ORS.

Respondent(s)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Dama Seshadri Naidu, Adv.  
Mr. Pai Amit, AOR  
Mr. Siddharth S. Chapalgaonkar, Adv.  
Mr. Sumit Sonare, Adv.  
Ms. Shivali Chaoudhary, Adv.  
Mr. Ananvay Anandvardhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Admittedly, the petitioner failed to upload the One Time Password (OTP) within the stipulated time at the Institution for confirmation of the admission.
- 2 Hence, no case for interference under Article 32 of the Constitution is made out.
- 3 The petition is dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. -cum-P.S.(SAROJ KUMARI GAUR)  
Court Master